

subject was duly replied on 6 October, 1978.

(d) The remaining repair works are being undertaken during the current financial year.

Telex facility at Ratnagiri

5795. SHRI BAPUSAHEB PARULEKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether exporters of fish from Ratnagiri district have asked for Telex facility at Ratnagiri;

(b) if so, whether Government propose to extend telex facility; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir.

(b) A project for setting up of a 20 lines Telex exchange at Ratnagiri has

been sanctioned and orders for the equipment have also been placed.

(c) Does not arise.

P.C. Offices, Sub-post Offices and Telegraph Offices opened in Ratnagiri

5796. SHRI BAPUSAHEB PARULEKAR: Will the Minister of COMMUNICATIONS be pleased to state how many new P.C. Offices, Sub-post Offices and Telegraph Offices have been opened in the Northern Division of backward District of Ratnagiri in last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): The information regarding the number of Public Call Offices, Departmental Sub-Post Offices, Extra Departmental Sub-Post Offices and Telegraph Offices opened in Konkan North Division, Ratnagiri during the last three years is furnished below:

	1977-78	1978-79	1979-80
New Public Call (Public Telephones) Offices opened	2	14	5
Extra Departmental Sub-Post Offices opened	5	3	1
New Telegraph (Combined) Offices opened	1	Nil	1
Long Distance Public Telephones opened	4	9	9
Departmental Telegraph Offices opened	8	21	11

Foreign Fishing Trawlers

5797. SHRI DAULATSINHJI JAD-EJA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have permitted top business houses to charter foreign trawlers;

(b) if so, the names of these companies and on what terms and conditions;

(c) the number of vessels and duration of time of charter and other details, including financial terms etc.;

(d) whether any representation against the policy has been received by Government; and

(e) if so, the details thereof and the action contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) M/s. Tata Oil Mills Company Ltd. A copy of the terms and conditions is enclosed.

(c) 25 fishing vessels were permitted on charter by the above Company

for a little less than two years and this period is long over. The annual charter hire was US \$ 2.58 lakhs per trawler. The Indian Company entered into an agreement with the foreign Company that all their expenses including payment on charter hire will not exceed 75 per cent of the net sales value of the catch. The percentage was permitted to be revised as 85 per cent, due to hike in fuel prices.

(d) and (e). Some representations have been received from parties in Andhra Pradesh etc. against allowing foreign vessels on charter. The reason given is that the catches of small mechanised boats of Andhra Pradesh have declined affecting the small-scale fishermen. The complaint is being investigated.

Statement

Terms and Conditions stipulated in the case of M/s. Tata Oil Mills Co., Ltd.

1. The Charterer shall furnish to the Government of India valuation and sea-worthiness certificates for the said fishing vessels from a recognised agency, acceptable to the Government.
2. The company giving the said fishing vessel on charter shall provide training to nominees of the charterer in fishing, processing (if processing facilities available on board) and in matters pertaining to operation of said fishing vessel.
3. The charterer shall furnish to the Government of India voyage-wise statements of fish landings and exports from the said fishing vessel with all necessary details, as may be stipulated by the Government.
4. The area of operation of the said fishing vessel shall be beyond the area of operation of small mechanised and non-mechanised fishing boats and shall be as per the directions of the Government from time to time and the company shall abide by these conditions.

5. The equipment and machinery on the said fishing vessel will be open for inspection by the representative of the Government of India. The company shall furnish full details in this regard in advance. The said fishing vessel shall commence operations only after the clearance operations only after the clearance from the Government concerning the equipments and machinery on the fishing vessel is obtained.

6. Representatives of the Government may inspect the said fishing vessel at any time without prior notice. Skippers and others on the trawlers said fishing vessel shall furnish whatever information that is required by the representatives during such inspection.

7. The wireless equipment on board the said fishing vessel shall be sealed when the said fishing vessel is at an Indian Port.

8. The foreign crew on the said fishing vessel shall be employed only after obtaining necessary clearance from the Government in this regard.

9. No oceanographic research, surveys or exploration etc. will be undertaken on the fishing vessel.

10. The said fishing vessel and its appurtenances, fish catches, exports, fuel, lubricants, spare parts packing materials, fishing materials etc. will be subject to duties and taxes as may be applicable under Indian Laws.

11. The operation of the said fishing vessel will be subject to provisions in the Indian Merchant Shipping Act and permission of Ministry of Shipping and Transport/DG, Shipping shall be obtained for the movement of the said fishing vessel in Indian Waters.

12. There will be no payment of technical fees or royalties, over and above the charter hire.

13. Payment of any marketing commission will be with the prior approval of the Government.